

वे। उस के बारे में आपने क्या फैसला किया  
 यह मैं जानना चाहता हूँ ?

Mr. Speaker: I have just now got  
 the reply from the Government,  
 after I came and sat here. I would  
 look into it first before I say some-  
 thing tomorrow.

श्री कृष्ण शिखरे : तो कब लिया जाय ?

12.12 hrs.

#### RAPERS LAID ON THE TABLE

##### COMPANY LAW BOARD (PROCEDURE) (AMENDMENT) RULES

The Minister of Industrial Deve-  
 lopment and Company Affairs (Shri  
 F. A. Ahmed): I beg to lay on the  
 Table a copy of the Company Law  
 Board (Procedure) (Amendment)  
 Rules, 1966, published in Notification  
 No. G.S.R. 1944 in Gazette of India  
 dated the 24th December, 1966, under  
 sub-section (3) of section 642 of the  
 Companies Act, 1956. [Placed in the  
 Library. See No. LT-103/67].

##### DELHI MOTOR VEHICLES (THIRD AMENDMENT) RULES AND ANNUAL ACCOUNTS OF THE COCHIN PORT TRUST

The Minister of Transport and  
 Shipping (Dr. V. K. R. V. Rao): I beg  
 to lay on the Table—

- (1) A copy of the Delhi Motor  
 Vehicles (Third Amendment)  
 Rules, 1966, published in No-  
 tification No. F. 3 (13)/66-66  
 —Transport in Delhi Gazette  
 dated the 22nd December,  
 1966, under sub-section (3)  
 of section 133 of the Motor  
 Vehicles Act, 1939. [Placed  
 in the Library. See No. LT-  
 104/67].
- (2) A copy of the Annual Ac-  
 counts of the Cochin Port

Trust for the year 1965-66  
 and the Audit Report there-  
 on under sub-section (2) of  
 section 103 of the Major Port  
 Trusts Act, 1963. [Placed in  
 Library. See No. LT-105/67].

##### ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH ETC.

The Minister of State in the Mini-  
 stry of Food, Agriculture, Community  
 Development and Cooperation (Shri  
 Annasahib Shinde):

I beg to lay on the Table—

- (1) A copy of the Annual Report of  
 the Indian Council of Agri-  
 cultural Research, New Delhi  
 for the year 1964-65 (Hindi  
 version). [Placed in Library.  
 See No. LT-106/67].
- (2) A copy of the Food Corpora-  
 tion (Tenth Amendment)  
 Rules, 1967, published in  
 Notification No. G.S.R. 297 in  
 Gazette of India dated the  
 3rd March, 1967, under sub-  
 section (3) of section 44 of  
 the Food Corporations Act,  
 1964 [Placed in the Library.  
 See No. LT-107/67].
- (3) A copy each of the following  
 Notifications under sub-  
 section (6) of section 4 of the  
 Essential Commodities Act,  
 1955:—
  - (i) The Andhra Pradesh Rice  
 and Paddy (Restriction on  
 Movement) Second Amend-  
 ment Order, 1966, publish-  
 ed in Notification No. G.S.R.  
 1866 in Gazette of India  
 dated the 10th December,  
 1966.
  - (ii) The Orissa Rice (Movement  
 Control) Amendment Order  
 1966, published in Notifica-  
 tion No. G.S.R. 2031 in  
 Gazette of India dated the  
 28th December, 1966.

- (iii) The Gram Zone (Movement Control) Third Amendment Order, 1966, published in Notification No. G.S.R. 2020 in Gazette of India dated the 31st December, 1966.
- (iv) The Wheat Roller Flour Mills (Licensing and Control) Third Amendment Order, 1966, Published in Notification No. G.S.R. 2021 in Gazette of India dated the 31st December, 1966.
- (v) The Punjab Paddy (Export Control) Amendment Order, 1966, published in Notification No. G.S.R. 2034 in Gazette of India dated the 30th December, 1966.
- (vi) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order 1966, published in Notification No. G.S.R. 2035 in Gazette of India dated the Products (Price Control) No. G.S.R. 2038 in Gazette of India dated 30th December, 1966.
- (vii) The Rice (Northern Zone) Movement Control Amendment Order, 1966, published in Notification No. G.S.R. 2036 in Gazette of India dated the 30th December, 1966.
- (viii) The Roller Mills Wheat Products (Movement Control) Fourth Amendment Order, 1966, published in Notification No. G.S.R. 2037 in Gazette of India dated the 30th December, 1966.
- (ix) The Gram Zone (Movement Control) Second Amendment Order, 1966, published in Notification No. G.S.R. 2038 in Gazette of India dated 30th December, 1966.
- (x) The Uttar Pradesh Food-grain (Restrictions on Border Movement) Amendment Order, 1967, published in Notification No. G.S.R. 32 in Gazette of India dated the 7th January, 1967.
- (xi) The Inter-Zonal wheat and wheat Products (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 33 in Gazette of India dated the 7th January, 1967.
- (xii) The West Bengal Husking Machines (Control of Operation) Amendment Order, 1967, published in Notification No. G.S.R. 64 in Gazette of India dated the 11th January, 1967.
- (xiii) The Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1967, published in Notification No. G.S.R. 65 in Gazette of India dated the 13th January, 1967.
- (xiv) The Delhi Roller Mills Wheat Products (Ex-Mill and Retail) Price Order, 1967, published in Notification No. G.S.R. 131 in Gazette of India dated the 24th January, 1967.
- (xv) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Amendment Order, 1967, published in Notification No. G.S.R. 151 in Gazette of India dated the 5th February, 1967.
- (xvi) The Orissa Rice (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 157 in Gazette of India dated the 6th February, 1967.
- (xviii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second

Amendment Order, 1967, published in Notification No. G.S.R. 226 in Gazette of India dated the 17th February 1967.

- (xviii) The Rajasthan Foodgrains (Restrictions on Border Movement) Amendment Order 1967, published in Notification No. G.S.R. 227 in Gazette of India dated the 17th February, 1967.

[Placed in the Library. See No. LT-108/67].

12.15 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
SIXTY-SEVENTH TO SEVENTY-SECOND  
REPORTS**

Secretary: I beg to lay on the Table the following Reports of the Public Accounts Committee (1966-67) (Third Lok Sabha) which were presented by the Chairman of the Committee to the Speaker of the Third Lok Sabha on the 28th February, 1967, before its dissolution:—

- (1) Sixty-seventh Report on Appropriation Accounts, 1964-65 and Audit Report, 1966 relating to the Government of Kerala.
- (2) Sixty-eighth Report on Appropriation Accounts (Civil) 1964-65, Finance Accounts, 1964-65 and Audit Report (Civil), 1966 relating to the Ministries of Finance, Health and Family Planning, Information and Broadcasting, Iron and Steel and Supply, Technical Development and Materials Planning etc.
- (3) Sixty-ninth Report on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil), 1964-65.
- (4) Seventieth Report on Para 10 of Audit Report (Defence Services), 1966—Manufacture of Engines.

(5) Seventy-first Report on Appropriation Accounts (Defence Services), 1964-65 and Audit Report (Defence Services), 1966.

(6) Seventy-second Report on Appropriation Accounts Railways), 1964-65 and Audit Report (Railways), 1966.

12.16 hrs.

**PERSONAL EXPLANATION BY  
MEMBERS**

(Shri George Fernandes)

श्री जार्ज फर्नेन्डिस (बम्बई दक्षिण) :  
प्रधान मंत्री, दिनांक 23 मार्च को  
अमेरिका की सेंट्रल इंटरनैशनल एजेंसी  
की कार्रवाइयों के बारे में इस सदन में जो  
चर्चा हुई उस के दरमियान श्रीमती तार-  
केश्वरी सिन्हा ने अन्य बातों के साथ यह  
कहा कि :

"Shri Banerjee has said that the ICFTU is giving funds to the Indian National Trade Union Congress. He has omitted very conveniently the HMS, which is a Mazdoor organisation of the Socialist Party, the P.S.P. I think Mr. George Fernandes was also associated with it for some time, and I think he is still associated."

मुझे यह स्पष्ट करना है कि प्रजासोशलिस्ट पार्टी का मजदूर संगठन हिन्दू मजदूर सभा, जो आई० सी० एफ० टी० यू० से सम्बन्धित है, से मेरा कोई सम्बन्ध नहीं है। समाजवादी मजदूर संगठनों के 1958 में हिन्दू मजदूर सभा के तत्कालीन नेताओं, से हम लोगों के जो मतभेद थे उन में से एक यह था कि हिन्दू मजदूर सभा आई० सी० एफ० टी० यू० से जुड़ी हुई थी। मैं उन लोगों से था जो एच० एस० एस० को आई० सी० एफ० टी० यू० से अलग करने की कोशिश में थे बूक हमारी राय आई० सी० एफ० टी० यू० इस और अमेरिका के बीच में उन